

CBI No. 112/19

CBI VS. V. K. JOLLY & ORS.

21.08.2020.

Matter has been taken up through video conferencing hosted by Sh. R. C. Verma, Reader of this Court pursuant to the directions received from the Hon'ble High Court vide Order Nos. 26/DHC/2020 dated 30.07.2020 & 322/RG/DHC/2020 dated 15.08.2020.

Present: Sh. Om Prakash Ld. PP for CBI.

A-1 V. K. Jolly in person.

A-2 D. K. Malhotra along with Sh. I. D. Vaid Advocate.

A-3 Ashok Goenka, A-5 Lata Rani Goenka and A-6 Mayur Goenka are in person.

Matter was at the stage of final arguments.

Today the matter was fixed for filing of written submissions and for giving consent of the clients whether they are agreeable for final disposal of the case through their written submissions and virtual arguments, on behalf of A-1 and A-2 as well as on behalf of the Prosecution.

A-1 V. K. Jolly and Ld. Counsel for A-2 seek some more time for filing of written submissions.

Ld. PP for the CBI seeks time for addressing the arguments and for filing the written submissions in this case as he is busy in preparing the written arguments in connected case bearing No. 118/2019 titled as "CBI Vs. V. K. Jolly", which is listed for filing of written submissions on behalf of prosecution on 24.08.2020.

A-3, A-5 and A-6 also seek adjournment on the ground that their counsel is not available today.

On joint request, let the matter be fixed for addressing the final arguments as well as for filing of written submissions and their consent on **28.08.2020 at 10.30 a.m.**

In the meantime, Ahlmad is directed to get the case file scanned. This order be uploaded by the Reader on the official website.

(AMIT KUMAR)
Special Judge, PC Act, CBI-04,

RADC/ND/21.08.2020